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Central Administrative Tribunal Principal Bench: New Delhi

CP 201/97 in OA No. 39/97

New Delhi, this the 21st day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

G.P.Bhatia, s/o Sh. G.D.Bhatia, Labour Officer, Ordnance Factory, Muradnagar.

....Applicant

(In Person)

Versus

Dr. L. Mishra, Secretary, Ministry of Labour, Shram Shakti Bhawan, Rafi' Marg, New Delhi.

... Respondents

(By Advocate: Shri R.P.Aggarwal)

ORDER (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

By an order dated 30.1.1997 this court had directed to finalise the inquiry holding the same as far as possible on day to day basis possibly within the next two months' period. It was reported that the inquiry has been completed and the inquiry report has been submitted but no final order has been passed.

By an order dated 8.5.1997, respondent Ministry of Labour agreed to issue the relieving order provided the borrowing organisation requests in the normal circumstances. The two communications shown to us indicate that the respondent Ministry of Labour had intimated the Ministry of Agriculture their willingness

to issue relieving order while the Ministry of Agriculture is not willing to accept the petitioner as long as the disciplinary proceedings are pending.

Respondents may give copies of these letters to the petitioner who may sort out his position in his own way and we would only take note of the statement of the respondents' counsel that they are making every effort to pass the final order after getting the clearance from the consulting authorities, preferably within eight weeks from the date of the receipt of this order.

With these, these contempt of courts proceedings are dropped and notices discharged. A copy of this order may be given to the parties.

(K.Muthukumar) Member (A)

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(Dr. Jose P. Verghese) Vice-Chairman (J)